

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No. 76117 of 2018**

(Arising out of Order-in-Original No.COMMR/BBSR-CE/03-05/2018 dated 09.01.2018 passed by Commissioner of GST, C.EX. & Customs, Bhubaneswar)

**M/s Jindal Stainless Ltd.**

Kalinga Nagar Industrial Complex, P.O.-Danagadi, Dist: Jajpur, Odisha.

**Appellant**

*VERSUS*

**Commissioner of CGST & CX, Bhubaneswar**

C.R.Building, Rajaswa Vihar, Bhubaneswar-7, Odisha

**Respondent**

**APPEARANCE :**

Ms. Shreya Mundhra, Advocate for the Appellant

Shri D.Sue, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO...77878/2025..**

DATE OF HEARING : 08.12.2025

DATE OF DECISION : 08.12.2025

**Per Ashok Jindal :**

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

**(K.Anpazhakan)  
Member (Technical)**